GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2814
ANSWERED ON:11.08.2010
CAPITATION FEE AND DONATION
Balram Shri P.;Ponnam Shri Prabhakar;Shetkar Shri Suresh Kumar;Siricilla Shri Rajaiah

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of complaints received against schools affiliated to the Central Board of Secondary Education (CBSE) demanding capitation fee and donation during each of the last three years and the current year so far, State-wise;
- (b) the action taken against the erring schools, State-wise; and
- (c) the steps being taken to completely stop collection of donations from the students?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

- (a) & (b): State-wise details of complaints received by Central Board of Secondary Education (CBSE) against the affiliated schools on demand for capitation fee and donation during the last three years and the current year, and action taken thereon, are annexed.
- (c): The Affiliation Bye-Laws of Central Board of Secondary Education (CBSE) inter-alia, prescribe the following:

"Fees charges should be commensurate with the facilities provided by the institution. Fees should normally be charged under the heads prescribed by the Department of Education of the State / U.T. for schools of different categories. No capitation fee or voluntary donations for gaining admission in the school or for any other purpose should be charged / collected in the name of the school. In case of such malpractices, the Board may take drastic action leading to disaffiliation of the school."

CBSE has issued circulars from time to time reiterating the above provisions for strict adherence. CBSE takes appropriate action on the complaints and in case of severe violation, drastic action leading to disaffiliation is also possible.